

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1396/2017

(Arising out of impugned final judgment and order dated 05-01-2017 in AN No. 40597/2016 passed by the High Court of Judicature at Allahabad)

T P CHATURVEDI (THAKUR PRASAD CHATURVEDI)

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ANR.

Respondent(s)

Date : 25-08-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) \*

Mr. Pramod Dayal, AOR

For Respondent(s) Mr. Arvind Kumar Shukla, Adv.

Mr. Amit Shukla, Adv.

Ms. Sweta Rani, Adv.

Mr. Nihal Ahmad, Adv.

Mr. Alok Shukla, AOR

Ms. Charu Singhal, Adv.

Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

Being a short matter, post the appeal for hearing on 19.09.2017.

Interim order granted on 16.02.2017 shall continue to operate, until further orders.

(NARENDRA PRASAD)  
COURT MASTER

(RENU DIWAN)  
ASST. REGISTRAR

\*Appearance slip not given.